# GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS RAJYA SABHA UNSTARRED QUESTION NO. 74 TO BE ANSWERED ON JULY 18, 2022

#### ILLEGAL CONSTRUCTION

#### NO. 74. SHRI RAJMANI PATEL:

#### Will the Minister of *Housing and Urban Affairs* be pleased to state:

- (a) the details of surveys undertaken to identify illegal construction in Delhi and Uttar Pradesh, from 2016 till date;
- (b) the number of illegal constructions identified in Delhi and Uttar Pradesh, year-wise from 2016 till date;
- (c) the procedure and timelines to be followed in order to demolish all illegal constructions; and
- (d) the number of illegal constructions demolished in Delhi and Uttar Pradesh, year-wise from 2016 till date?

#### ANSWER

# THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI KAUSHAL KISHORE)

(a) to (d) Details relating to illegal construction, surveys for identifying illegal construction and removal thereof rest with the respective State/Union Territory Governments.

However, as regards the National Capital Territory of Delhi (NCTD), details of illegal constructions identified by various agencies are given in Annexure I

The identification and demolishing of illegal constructions is a continuous process. Action against illegal constructions is taken by concerned local bodies under the provisions of various applicable Acts.

Further, a Special Task Force (STF) constituted under the chairmanship of Vice-Chairman, Delhi Development Authority (DDA), receives complaints regarding unauthorized constructions and acts through concerned Urban Local Bodies and Police to remove them.

The number of illegal constructions demolished in Delhi year-wise from 2016 till date are given in Annexure II.

Land & Development Office (L&DO) also takes action on encroachments/illegal constructions on Government land under The Public Premises (Eviction of Unauthorised Occupation) Act, 1971 and cases are filed in the Estate Officer (ESO) Court of L&DO. From 2016 till date, 2 cases of illegal construction/ encroachment of land have been filed in the ESO Court. L&DO also undertakes regular survey to identify illegal construction and takes necessary action for their removal.

Further, under the provisions of the National Capital Territory of Delhi Laws (Special Provisions) Second Act, 2011, certain forms of unauthorized constructions in Delhi are protected from punitive action, and their numbers are not reflected in Annexure-I and II.

## ANNEXURE REFERRED TO IN REPLY TO PART (a) to (d) OF RAJYA SABHA UNSTARRED QUESTION NO. 74 FOR 18.7.2022

The details of illegal/ unauthorized construction identified in National Capital Territory of Delhi from 2016 onwards, by different agencies are as under:

Year	No.	of	illegal	No.	of	illegal	No.	of	illegal	Total
	Cons	tructio	on	Construction			Construction			
	identified by		identified by		identified by STF					
	MCI	)		NDM	1C					
2016	7,547			77			0		7,624	
2017	8,620			60			0		8,680	
2018	12,390			36			529		12,955	
2019	10,151			20			3,249		13,420	
2020	5,239			20			3,892		9,151	
2021	6,179			13			2,376		8,568	
2022(upto		3,04	5		14			864		
10.07.2022										3,923
Total		53,17	71		240			10,91	10	64,321

### ANNEXURE REFERRED TO IN REPLY TO PART (a) to (d) OF RAJYA SABHA UNSTARRED QUESTION NO. 74 FOR 18.7.2022

The details of illegal/ unauthorized construction demolished/ sealed in National Capital Territory of Delhi by different agencies are as under:

Year	No. of illegal/	No. of illegal/	No. of illegal/	Total
	unauthorized	unauthorized	unauthorized	
	constructions	constructions	constructions	
	demolished/	demolished by	demolished by	
	sealed by MCD	NDMC	STF	
2016	3,951	76	0	4,027
2017	4,062	53	0	4,115
2018	5,781	32	379	6,192
2019	4,129	14	1,760	5,903
2020	2,638	17	1,561	4,216
2021	2,670	13	533	3,216
2022(upto	2,038	7	272	2,317
10.07.2022				
Total	25,269	212	4,505	29,986

**Delhi Cantonment Board:** 5 illegal constructions have been demolished and 32 properties have been sealed.

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